

**IN THE INCOME TAX APPELLATE TRIBUNAL KOLKATA BENCH 'C', KOLKATA  
[BEFORE SHRI J. SUDHAKAR REDDY, HON'BLE ACCOUNTANT MEMBER &  
SHRI A.T. VARKEY, HON'BLE JUDICIAL MEMBER]**

**I.T.A. No. 407/Kol/2019**  
Assessment Year: 2014-15

*Naveen Kumar Hawelia.....Appellant*  
*C/o. Essel Transport (P) Ltd.,*  
*28, Black Burn Lane, 4<sup>th</sup> Floor,*  
*Kolkata - 700 012.*  
*[PAN: AARPH 7298 C]*

*Vs*

*ITO, Ward - 1(1), Kolkata.....Respondent*

**Appearances by:**

*None appearing on behalf of the Assessee.*

*Shri Jayanta Khanra, JCIT appearing on behalf of the Revenue.*

Date of concluding the hearing : February 19<sup>th</sup>, 2021

Date of pronouncing the order : February 25<sup>th</sup>, 2021

**ORDER**

**PER BENCH:**

The assessee seeks permission of this Bench to withdraw his appeal in ITA No. 407/Kol/2019 as he has availed the scheme under "Vivad Se Vishwas Act, 2020" vide his application dated 11.02.2021. The assessee states that he has been granted certificate by the designated authority in Form No.-3 under the provisions of "Vivad Se Vishwas Act, 2020".

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Order Pronounced in the Open Court on 25<sup>th</sup> February, 2021.

Sd/-  
(A.T. VARKEY)  
JUDICIAL MEMBER

Sd/-  
(J. SUDHAKAR REDDY)  
ACCOUNTANT MEMBER

**Dated: 25 /02/2021**  
SC, Sr. PS

Copy of order forwarded to:

1. Naveen Kumar Hawelia, C/o. Essel Transport Pvt. Ltd., 28, Black Burn Lane, 4<sup>th</sup> Floor, Kolkata – 700 012.
2. ITO, Ward – 1(1), Kolkata.
3. The CIT(A)
4. The CIT
5. DR

True Copy,

By order,

Assistant Registrar  
ITAT, Kolkata